NATIONAL COMPANY LAW TRIBUNAL SPECIAL BENCH **CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 17/10/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER - JUDICIAL SHRI. S. VIJAYARAGHAVAN - MEMBER - TECHNICAL

APPLICATION NUMBER

: CA/29/2017

PETITION NUMBER

: CP/31/2017

NAME OF THE PETITIONER(S)

: THE MADRAS RACE CLUB

NAME OF THE RESPONDENT(S)

: MUTHUKARUPPAN

UNDER SECTION

: 97 OF COMPANIES ACT 2013

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

AR' ROMANATHAN and In "17
Paritora Venkatorwaran Council Jor
Respondent

ORDER

Counsel representing both the parties are present. Respondent Counsel filed a memo stating that an independent person has been appointed by this Bench to take steps to determine the genuineness of members of the Respondent Club, for the purpose of issuing notice for the AGM. He has initiated the process as mentioned in the order. It has further been intimated that it may take some more time to get his report. Memo is taken on record. At request, time is enlarged. Put up on 16.11.2017 at 10.30 A.M.

MEMBER (TECHNICAL)

MEMBER (JUDICIAL)

ghk